GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA STARRED QUESTION NO. 69

(TO BE ANSWERED ON 20.12.2017)

FAKE CASTE CERTIFICATES

†*69. SHRI HARISHCHANDRA CHAVAN: SHRI VIJAY KUMAR HANSDAK:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether no data regarding submission of fake caste certificates of Scheduled Castes, Scheduled Tribes and Other Backward Classes for recruitment to Government posts has been collected/maintained after 2010;
- (b) if so, the details thereof and the reasons therefor along with the reaction of the Government thereto;
- (c) whether more than half of the cases of submission of fake caste certificates on record in 2010 are still pending for disciplinary action;
- (d) if so, the details thereof and the reaction of the Government thereto; and
- (e) whether the Central Bureau of Investigation has conducted any investigation with regard to fake certificates and if so, the details and the outcome thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE. (DR. JITENDRA SINGH)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO.69 TO BE ANSWERED ON 20.12.2017 REGARDING FAKE CASTE CERTIFICATES

(a) to (e): The data regarding submission of fake caste certificates of Scheduled Castes, Scheduled Tribes and Other Backward Classes for recruitment to Government posts is not centrally maintained as it is the responsibility of the concerned appointing authority to take appropriate action in such cases. However, in pursuance of the directions of Parliamentary Committee on Welfare of SCs/STs, the Central Government undertook one time exercise in the year 2010 to collect information about appointments secured on the basis of fake/false caste certificates. The said information received in the year 2010 revealed that out of 1832 cases of fake/false caste certificates reported by various Departments/Ministries/Organisations, 276 cases resulted in removal/suspension from service, 521 cases were entangled into litigations and in balance 1035 cases, disciplinary cases were pending.

The instructions on verification of caste certificates by District authorities were reiterated vide OM of 11th April, 2012 and 14th March 2016. The instructions for taking action against Government servants who get appointment on the basis of false SC/ST/OBC certificates were reiterated vide OM of 10th January 2013.

Government OM of 19.5.1993 provide that wherever it is found that a Government servant, who was not qualified or ineligible in terms of the recruitment rules etc. for initial recruitment in service or had furnished false information or produced a false certificate in order to secure appointment, he should not be retained in service. If he is a probationer or a temporary Government servant, he should be discharged or his services should be terminated. If he has become a permanent Government servant, an inquiry as prescribed in Rule 14 of CCS (CCA) Rules, 1965 be held and if the charges are proved, the Government servant should be removed or dismissed from service.

Government OM of 9.9.2005 provide that appointing authority should verify the caste status of SC/ST/OBC candidates at the time of initial appointment as well as every important turn of the employee's career through the District Magistrate of the place where the candidate and /or his family ordinarily resides.

Moreover, the Government had requested all the States/ Union Territories on 20.3.2007 to streamline the process for verification of claims of candidates belonging to SCs, STs and OBCs and to issue instructions to District Magistrates/ District Collectors/ Deputy Commissioners to ensure at their own level the veracity of caste certificates so that unscrupulous non-SC/ST/OBC persons are prevented from securing jobs meant for SCs/STs/OBCs by producing false certificates. Further, in order to discourage unscrupulous activities, State Governments/ Union Territories have also been requested to consider issue of appropriate instructions for initiating disciplinary proceedings against the errant officers who default in timely verification of caste certificates or who issue false certificates.

Again on 1st June 2017, the Department of Personnel and Training on its own volition has sought data from Central Government Ministries /Departments regarding appointments made on the basis of fake/ false caste certificates and follow up action taken by them thereon in respect of all the Organisations under their administrative control. As per information received from 48 Departments/ Ministries/ Organisations till 10.12.2017, around 1040 cases of fake/false caste certificates have been reported by them. Out of these, nearly 65 cases have resulted in termination of service. In respect of about 570 cases, the matter is pending before the concerned Government authorities for verification/scrutiny. In respect of nearly 145 cases, the matter is pending before various Courts of Law. In the remaining 260 cases, the matter is at initial stage of examination before appointing authorities to verify the complaint of fake/false caste certificate. These also include a few cases where the complaint of fake/false certificate has been found incorrect by the appointing authorities after verification/scrutiny.

Reportedly, during 2010 to 2016, Central Bureau of Investigation (CBI) has registered and investigated sixteen cases relating to fake/false certificate. Out of these cases, in one case one of the accused employee has been convicted and dismissed from service against which an appeal is pending and in one case, closure report has been filed by CBI. In the remaining cases, CBI has either recommended for departmental action or matter is pending trial or is under trial.
